

**GOVERNMENT OF INDIA  
MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT  
LOK SABHA**

**UNSTARRED QUESTION NO. 1560  
TO BE ANSWERED ON 25.07.2017**

**CHILD BEGGARS**

**1560. SHRI PARESH RAVAL:**

**Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:**

- (a) the estimated number of beggars including the child beggars in the country;
- (b) whether the Government has any education plan for the children who are begging on the streets; and
- (c) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT  
(SHRI VIJAY SAMPLA)**

(a): The Office of Registrar General of India has informed that as per Census 2011, the total number of Beggars, Vagrants etc. in India are 4,13,670 and the total number of child Beggars, Vagrants etc. below 15 years of age are 45,296.

(b) & (c): Ministry of Human Resource Development have informed that the Rashtriya Madhyamik Shiksha Abhiyan (RMSA), a Centrally Sponsored Scheme meant for universalisation of secondary education envisages enhancing the enrolment ratio by providing a secondary school within a reasonable distance of every habitation, improving quality of education imparted at secondary level through making all secondary schools conform to prescribed norms, removal of gender, socio economic and disability barriers. The scheme provides for classrooms, science laboratory, library, computer room, art/craft/culture room, toilets, drinking water facilities etc in new/upgradation and existing secondary schools. Further, interventions like survey and identification of out of school children, awareness programmes, remedial teaching for learning enhancement, self defence training for girls, provision of girls toilets, introduction of vocational education at Secondary stage, etc have also been supported under RMSA to improve access to school education.

The Ministry of Women and Child Development has informed that they are implementing Integrated Child Protection Scheme (ICPS) with the objective of creating a safe and secure environment for children in need of care and protection including those children who are found begging. Under ICPS, financial assistance is provided to the State Governments/UT Administrations for, inter-alia, undertaking a situational analysis of children in difficult circumstances, for setting up and maintenance of various types of Child Care Institutions (CCIs). The Scheme provides institutional care through CCIs. As a rehabilitative measure in these CCIs, children are provided age appropriate education either within the institution or outside in a formal education system through convergence with other schemes and programs of the Government or Civil Society.

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